

FIR No. 63/20
U/S 420/468/471/120B/34 IPC
PS Karol Bagh
State Vs Kulbhushan

16/07/2020

Present:

Sh. Ateeq Ahmed, Ld. additional PP for the State.

Sh. V.C.Gautam Ld. Counsel for the applicant/accused.

Matter taken up through Video conferencing by means of

Webex Meet.

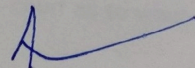
The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 being the first link court to the court of Sh. Lovleen, Ld PO-MACT-02 (Central), THC, Delhi, who is stated to be on leave today.

Report filed on behalf of the Dy. Superintendent, Central Jail No. 10, Rohini, Delhi.

It is submitted by the Ld. Counsel for the applicant/ accused that the Duty Magistrate, who visited the Tihar Jail, had granted the interim bail to the accused till 23/07/2020, but counsel for the applicant/ accused has not placed on record the copy of the said order. Let same be filed on the NDOH.

However, in the interest of justice, IO to appear in person or to make available through Video Conferencing to apprise the court in respect of the bail granted to the applicant/ accused.

Be put up on **17/07/2020**.



(Satish Kumar)
Link First
Spl. Judge (FTC-02)(Central),
DELHI 16.07.2020

FIR No. 207/19
U/S 328/376 IPC
PS I.P.Estate
State Vs Mahesh Solanki

16/07/2020

Present: Sh. Ateeq Ahmed, Ld. Addl. PP for the State.
Victim/Complainant in person.
Sh. Gurmukh Chaudhary, Ld. Counsel for the
applicant/accused.

Matter taken up through Video conferencing by means of Webex

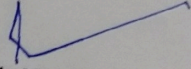
Meet.

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 being the first link court to the court of Sh. Lovleen, Ld PO-MACT-02 (Central), THC, Delhi, who is stated to be on leave today.

It is submitted by the Ld. Counsel for the applicant/ accused that the accused is on interim protection since December 2019.

On the request of the Ld. Counsel for the applicant/ accused as well as victim/ complainant, be put up on **18/07/2020**.

Meanwhile, IO to appear in person to apprise the court as to what evidence he has collected against the accused so far.


(Satish Kumar)
Link First
Spl. Judge (FTC-02)(Central),
DELHI 16.07.2020

FIR No. 147/20
U/S 307/ IPC
PS Prasad Nagar
State Vs Surender Ahirwal

16/07/2020

Fresh bail application u/s 439 Cr.PC filed. It be checked and registered.

Present: Sh. Pradeep Kumar, Ld. Counsel for the applicant/accused
Surender Ahirwal.
Sh. Ateeq Ahmed, Ld. Addl. PP for the State.

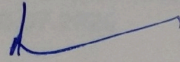
Matter taken up through Video conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 being the first link to the court of Sh. Lovleen, Ld PO-MACT-02 (Central), THC, Delhi, who is stated to be on leave today.

It is submitted by the Ld. Counsel for the applicant/accused telephonically that as per his diary, the present bail application is fixed for 17/07/2020 and stated to be not available today and requested for adjourning the matter for tomorrow.

Submissions heard.

On the request of Ld.Counsel for the applicant/accused, put up on 17/07/2020.


(Satish Kumar)
Link First
Spl. Judge (FTC-02)(Central),
DELHI 16.07.2020

FIR No. 23/20
U/S 392/397/34 IPC
PS Darya Ganj
State Vs Sakbir

16/07/2020

Fresh bail application u/s 437 Cr.PC filed. It be checked and registered.

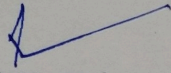
Present: Mohd. Ilywaz, Ld. Counsel for the applicant/accused Sakbir.
Sh. Ateeq Ahmed, Ld. Addl. PP for the State.

Matter taken up through Video conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 being the first link court to the court of Sh. Lovleen, Ld PO-MACT-02 (Central), THC, Delhi, who is stated to be on leave today.

On the request of the Ld. Counsel for the applicant/ accused, be put up on 17/07/2020.

Meanwhile, notice to IO be issued to appear in person through Video Conferencing to apprise the facts of the present case/FIR.


(Satish Kumar)
Link First
Spl. Judge (FTC-02)(Central),
DELHI 16.07.2020

16/07/2020

Fresh interim bail application filed. It be checked and registered.

Present: Sh. Ateeq Ahmed, Ld. Addl. PP for the State.
None for the applicant/accused Kalpana @ Sapna.

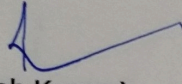
Matter taken up through Video conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 being the first link to the court of Sh. Lovleen, Ld PO-MACT-02 (Central), THC, Delhi, who is stated to be on leave today.

It is submitted by the Ld. Addl. PP for the State that the applicant/accused has already been granted bail by Ld. MM on 15/07/2020 as informed to him by the Naib Court concerned.

It is told by the Reader of this Court that there is no mention of the details (Mobile Number, email ID etc.) of Ld. Counsel for the Applicant/Accused on the application.

In the interest of justice, bail application be put up on 17/07/2020.


(Satish Kumar)
Link First
Spl. Judge (FTC-02)(Central),
DELHI 16.07.2020

FIR No. 64/2020
U/S 379/411 IPC
PS H.N.Railway Station
State Vs Kalpana @ Sapna

16/07/2020

registered. Fresh interim bail application filed. It be checked and

Present: Sh. Ateeq Ahmed, Ld. Additional PP for the State.
None for the applicant/accused Kalpana @ Sapna.

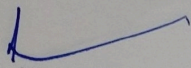
Matter taken up through Video conferencing by means of
Webex Meet.

The present bail application has been taken up in pursuance to
order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 being the
first link to the court of Sh. Lovleen, Ld PO-MACT-02 (Central), THC, Delhi,
who is stated to be on leave today.

It is submitted by the Ld. Addl. PP for the State that the
applicant/accused has already been granted bail by Ld. MM on 15/07/2020 as
informed to him by the Naib Court concerned.

It is told by the Reader of this Court that there is no mention
of the details (Mobile Number, email ID etc.) of Ld. Counsel for the
Applicant/Accused on the application.

In the interest of justice, bail application be put up on
17/07/2020.


(Satish Kumar)
Link First
Spl. Judge (FTC-02)(Central),
DELHI 16.07.2020

FIR No. 63/2020
U/S 379/411 IPC
PS H.N.Railway Station
State Vs Kalpana @ Sapna

16/07/2020

registered,

Fresh interim bail application filed. It be checked and

Present: Sh. Ateeq Ahmed, Ld. Additional PP for the State.
None for the applicant/accused Kalpana @ Sapna.

Matter taken up through Video conferencing by means of Webex Meet.

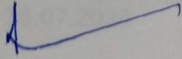
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It is submitted by the Ld. Addl. PP for the State that the applicant/accused has already been granted bail by Ld. MM on 15/07/2020 as informed to him by the Naib Court concerned.

It is told by the Reader of this Court that there is no mention of the details (Mobile Number, email ID etc.) of Ld. Counsel for the Applicant/Accused on the application.

In the interest of justice, bail application be put up on

17/07/2020.


(Satish Kumar)
Link First
Spl. Judge (FTC-02)(Central),
DELHI 16.07.2020

FIR No. 233/19
U/S 392/397/34 IPC
PS Darya Ganj
State Vs Sakbir

16/07/2020

Fresh bail application u/s 437 Cr.PC filed. It be checked and registered.

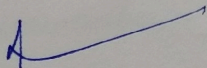
Present: Mohd. Ilywaz, Ld. Counsel for the applicant/accused Sakbir.
Sh. Ateeq Ahmed, Ld. Addl. PP for the State.

Matter taken up through Video conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 being the first link court to the court of Sh. Lovleen, Ld PO-MACT-02 (Central), THC, Delhi, who is stated to be on leave today.

On the request of the Ld. Counsel for the applicant/accused, be put up on 17/07/2020.

Meanwhile, notice to IO be issued to appear in person through Video Conferencing to apprise the facts of the present case/FIR.


(Satish Kumar)
Link First
Spl. Judge (FTC-02)(Central),
DELHI 16.07.2020

FIR No. 30/20

UIS 307/387/452/120B/34 IPC & 35 Arms Act
PS Rajender Nagar
State Vs Abhay Arora.

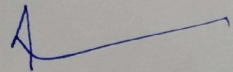
16/07/2020.

Present: Sh. Mukesh Kalia, Ld. Counsel for the applicant/accused
Abhay Arora.
Sh. Ateeq Ahmed, Ld. Addl. PP for the State.

Matter taken up through Video conferencing by means
of Webex Meet.

The present bail application has been taken up in pursuance to
order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 being the
first link court to the court of Sh. Lovleen, Ld PO-MACT-02 (Central), THC,
Delhi, who is stated to be on leave today.

It is submitted by the Ld. Counsel for the applicant/ accused
that co-accused has been granted interim bail by the Ld. Sessions Court and
makes a request that the interim bail be granted to applicant/ accused Abhey
Arora also.



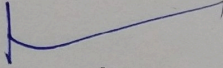
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It is a further submitted by Ld. Counsel for the applicant / accused that the charge sheet in the present matter has not been filed till date.

Submissions heard.

In view of the submissions, be put up for **17/07/2020** for further arguments on the present bail application.

Meanwhile, IO be summoned to appear in person or make available through Video Conferencing to apprise about the status of the charge sheet.


(Satish Kumar)
Link First
Spl. Judge (FTC-02)(Central),
DELHI 16.07.2020

16/07/2020

FIR No. 19/20
U/S 392/397/34 IPC
PS Darya Ganj
State Vs Sakbir

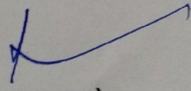
Present: Mohd. Ilywaz, Ld. Counsel for the applicant/accused Sakbir.
Sh. Ateeq Ahmed, Ld. Addl. PP for the State.

Matter taken up through Video conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 being the first link court to the court of Sh. Lovleen, Ld PO-MACT-02 (Central), THC, Delhi, who is stated to be on leave today.

On the request of the Ld. Counsel for the applicant/ accused, be put up on **17/07/2020**.

Meanwhile, notice to IO be issued to appear in person through Video Conferencing to apprise the facts of the present case/FIR.


(Satish Kumar)
Link First
Spl. Judge (FTC-02)(Central),
DELHI 16.07.2020

FIR No. 0425/2019
U/S 307/385/12B/34 IPC 25 & 27 Arms Act
PS Karol Bagh
State Vs Ashok Kumar @ Bichwa

16/07/2020

Present: Sh. Rajesh Kumar, Ld. Counsel for the applicant/accused
Ashok Kumar @ Bichwa.
Sh. Ateeq Ahmed, Ld. Addl. PP for the State.

Matter taken up through Video conferencing by means of Webex
Meet.

The present bail application has been taken up in pursuance to order
no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 being the first link
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stated to be on leave today.

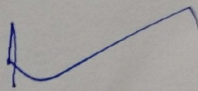
Reply to the bail application has been filed on behalf of the IO.

It is submitted by the Ld. Counsel for the applicant/accused that the
accused has not been named in the FIR and he has been falsely implicated
by the IO in this case for the reasons best known to him.

Submissions heard.

In view of the submissions made by the Ld. Counsel for the applicant/
accused, let notice to the IO be issued with the directions to appear in person
or to be present through Video Conferencing on 17/07/2020.

Be put up on 17/07/2020.


(Satish Kumar)
Link First
Spl. Judge (FTC-02)(Central),
DELHI 16.07.2020